Central Administrative Tribunal, Principal Bench

CP No.374/99 in OA No.482/99

New Delhi this the 9th day of March, 2000.

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman Hon'ble Mrs. Shanta Shastry, Member (Admnv)

Shri Bir Singh, S/o Shri Padam Singh, R/o 173/B-I, Basant Lane, Railway Colony, Paharganj, New Delhi.

(By Advocate Shri H.C. Sharma, through proxy counsel Shri T.D. Yadav)

-Versus-

Shri N.K. Goel, Divl. Railway Manager, Ferozepur (Punjab).

... Respondent

(By Advocate Shri R.L. Dhawan, through proxy counsel Shri Surinder Singh)

ORDER (ORAL)

By Reddy, J.-

The only direction in the order was for the payment of the pension, leave encashment, commutation of pension and pension arrears to the applicant within a period of one month from the date of receipt of a copy of the order, failing which the respondents would be liable to pay interest at the rate of 15% p.a. for any delay thereafter.

2. In the counter-affidavit it is stated that there was no delay and that the amounts have been sent to the SB account No.49364 with Punjab National Bank, Connaught Place, New Delhi, but the same was returned by letter dated 7.10.99 for want of complete address of the Branch from where the pension is to be disbursed. In Connaught Place there more than one branch of Punjab National Bank. After the petitioner was contacted in person and after obtaining





the requisite information from the petitioner the necessary correction has been made in his PPO which has been delivered to the petitioner's Bankers on 13.1.2000 through special messenger.

3. In view of the above, we do not find that there is any delay in complying with the order. In the circumstances, the complaint of the petitioner that there is delay in compliance and the respondents are liable to pay interest, cannot be accepted. The C.P. is, therefore, closed and the notice is discharged. No costs.

Laur 4-

(Smt. Shanta Shastry)
Member (Admnv)

'San.'

(V. Rajagopala Reddy) Vice-Chairman (J)